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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.285/2002 in OA No.1037/2002

New Delhi, this 4th day of December, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri M.P. Singh, Member(A)

All India CPWD Non-Gazetted
Office Staff Association, through its
General Secretary & two others .. Applicants
(Shri G.K.Aggarwal, Advocate)

versus

Union of India & Anr. .. Respondents

ORDER(in circulation)
Shri M.P. Singh, Member(A)

The present RA is filed by the original applicants, through a different counsel, against the order dated 24.10.2002 by which OA No.1037/2002 was dismissed being devoid of merit. Review is sought on the ground that the issue before the Tribunal in the OA was not decided by a speaking order. We are unable to agree with this contention in view of the fact that we have already held in our order that the respondents have passed a detailed, speaking and reasoned order covering all the points raised by the applicants and it does not warrant our interference. Resultantly, the present RA is not maintainable under Section 22(3)(f) of AT Act, 1985 read with Order 47, Rule 1 CPC and the same is accordingly dismissed.


(M.P. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

/gtv/